

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

...

O.A.No.1094/99.

Dt. Of Decision: 04-08-99.

X.A.Francis

.. Applicant.

Vs

1. The General Manager, SC Railway, Rail Nilayam, Secunderabad.

2. The Deputy Chief Signal Telecommunications (Engineer (Shops)), Signal & Telecommunications, Workshops, Mettuguda, Secunderabad-17.

.. Respondents.

Counsel for the applicant

: Mr.D.Srinivas

Counsel for the respondents

: Mr.J.R.Gopal Rao, SC for Rlys.

CORAM:-

THE HONBLE SHRI R.RANGARAJAN: MEMBER (ADMN.)

THE HONBLE SHRI B.S.JAI PAPRAMESHWAR: MEMBER (JUDL.)

## **ORDER**

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN: MEMBER (ADMN.)

Heard Mr.D.Srinivas, learned counsel for the applicant and Mrs. Sakthi for Mr.J.R.Gopal Rao, learned counsel for the respondents.

- The applicant in this OA was working as an adhoc Supervisor in the scale of 2. pay of Rs.4500-7000/- from 16-03-96 to 29-04-99. He was reverted by the impugned order No.71245/Estt. Dated 29-04-99 (Annexure-I).
- 3. This OA is filed to quash the impugned reversion order and for a consequential direction to the respondents to continue him as Supervisor and also for a further direction to the respondents to consider the applicant for future promotion.
- It is an admitted fact that the applicant was reverted from the post of Supervisor as there is only one post of Supervisor and that post is filed by a senior employee



reverted from the post of Junior Engineer and posted as Supervisor. In that view the applicant being a junior most and also working on adhoc basis the reversion is inevitable. Hence, the question of challenging to the reversion order dated 29-04-99 is untenable.

- In view of the above the OA is to be dismissed. However the case of the applicant may be considered for adhoc promotion in case necessity arises in future for posting as Supervisor in accordance with law.
- The OA is disposed of. No costs.

S.JAI PARAMESHWAR)

MEMBER(JUDL.)

Dated: The 04<sup>th</sup> August, 1999. (Dictated in the Open Court)

(R. RANGARAJAN) MEMBER(ADMN.)

his se

**SPR** 

ast AND IInd COURT.

TYPED BY CLARARED BY CHECKED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD,

THE HON'BLE MR JUSTICE D.H. NASIR

THE HON BLE MR. H. PADENORA PRASAD. MEMBER (ADMN)

THE HON'BLE MR.R. RANGARAJAN (MEMBER (ADMN)

THE HON'BLE MR.B.S.JAP PARAMESHUAR:
MEMBER ( JUDL)

. OEDER. Date. 4-8-99

ORDER / JUDEMENT

MA. JAA. JCP. NO
IN 1094 199

ADMITTED AND INTERIN DIRECTIONS ISSUED.

ALLOWED,

C. CLISED

(R.A. CLOSED.

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISHISSED AS WITHORAWAN

TORDERED! REJECTED

NO PROER AS TO COSTS.

किन्द्रीय प्रशासनिक अधिकरण Charled Administrative Tribunal अपम / DESPATCH

1 3 AUG 1999

ह्रिक्राबाद स्वामपीट MYDERABAD BENCH

1.HDHNJ 2.HHRZ M(A) 3.HBSBP M(J)

4.D. 7. (A)

5. SPARE